

**Listed On: 08-04-2026**

**Court No.: 1**

**Item No.: 26**

**SUPREME COURT OF INDIA**

**CRIMINAL APPELLATE JURISDICTION**

**PETITION FOR SPECIAL LEAVE PETITION (CRIMINAL) Diary No.  
16320/2026**

With

**Interlocutory Application No(s) 93954/2026, 93955/2026**

**Process Id: 857/2026**

KAMRAN

... Petitioner(s)

VERSUS

STATE OF MADHYA PRADESH

... Respondent(s)

**OFFICE REPORT OF FRESH CASE**

1. The details of the case before the Trial Court are as follows:

<b>S.No.</b>	<b>Court</b>	<b>State</b>	<b>Bench</b>	<b>Case No.</b>	<b>Order Date</b>
1	District Court	MADHYA PRADESH	DHAR	0/0	27-03-2008

2. The details of the case before the High Court as well as the limitation report are as follows:

<b>S.No.</b>	<b>Court</b>	<b>State</b>	<b>Bench</b>	<b>Case No.</b>	<b>Order Date</b>	<b>Petition in Time</b>	<b>Delay Days Filing</b>	<b>Delay Days Re-filing</b>
1	High Court	MADHYA PRADESH	High Court of Madhya Pradesh at Indore	CRA-972-2017	15-05-2025	No	215	Refiling is within time

3. The Advocate on-record for the petitioner/appellant has also filed following document(s)/ Interlocutory application(s):

S.No.	Application No.	Description of Document	Filing date	Verification Status	Page No.
1	93954-2026	CONDONATION OF DELAY IN FILING	25-03-2026		
2	93955-2026	EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT	25-03-2026		

4. The similarity found in the present case is based on:

S.No.	Diary No.	Case No.	Cause Title	Status	Remarks
1	34189 - 2025	-	SAFDAR NAGORI vs. THE STATE OF MADHYA PRADESH	Pending (copy of r/p dated 3.7.2025 is enclosed).	@ common order.
2	7781 - 2023	SLP(Crl) No. 002903 / 2023	AHEMAD BAIG vs. THE STATE OF MADHYA PRADESH	dismissed on 11.4.2023 (copy of r/p is enclosed).	@ same FIR.
3	15239 - 2018	Crl.A. No. 000806 / 2018 SLP(Crl) No. 003734 / 2018	MUNROZ vs. THE STATE OF MADHYA PRADESH	allowed on 2.7.2018 (copy of order is enclosed).	@ same FIR.

4	14059 - 2021	W.P.(C) No. 000682 / 2021	S.G. VOMBATKERE VS. UNION OF INDIA	pending (copy of r/p dated 15.7.2021 is enclosed).	@ similar issue in respect of challenging the constitutional validity section 124 'A' of IPC.
---	-----------------	------------------------------------	--	--	--

5. In terms of Order XV Rule 2 of the Supreme Court Rules, 2013, the status of proof of service upon the respondent(s)/caveator(s) is as follows:-

S.No.	Respondent(s)/Caveator(s)	Status of proof of service	Date of Services
No Information Available			

6. Proof of surrender in the form of custody certificate/order of the Court where the petitioner/appellant has surrendered has been filed. (Page Nos. 38-39 of the SLP/Appeal).

8. The petitioner/appellant has been in custody for a period of 17 Years, 09 months and 24 days and is lodged in Central jail, District Bhopal, State/Union Territory of Madhya Pradesh (Page Nos. 38-39 of the SLP/Appeal).

9. The special leave petition/appeal along with the above-mentioned application(s) is listed before the Hon'ble Court with this Office Report.

**DATE: 07-04-2026**

**ASSISTANT REGISTRAR**

Copy to :-

1 Mr. Harsh Jain D-38, Lgf, Hauz Khas, New Delhi - 110016 New Delhi